

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.411
IB/540/ND/2022

IN THE MATTER OF:

KNK Ship Management	...	Applicant
Versus		
Thirani Industries Limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 21.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Gautam Khazanchi, Adv. Anuj Aggarwal.

For the Respondent/CD : Adv. Karan Luthra, Adv. Prabhav Bahuguna, Adv.
Pranjal Agarwal, Adv. Naman Gowda.

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **26.04.2024**.

Sd/-
(Court Officer)